

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 871 of 2020

IN THE MATTER OF:

**BCIL Red Earth Developers Pvt. Ltd.
Ministry of Corporate Affairs
Through, Registrar of Companies, Karnataka**

...Appellant

Versus

**Amit Chandrakant Shah,
Resolution Professional & Ors.**

...Respondents

Present:

For Appellant: Mr. P. S. Singh, Advocate.

For Respondents: Mr. Sanjay Gupta and Ms. Chitra Bhat, Advocates for R-1.

**ORDER
(Through Virtual Mode)**

20.11.2020: Ms. Chitra Bhat representing the Respondent No. 1 submits that she has filed her vakalatnama yesterday. She seeks further time of two weeks to file reply affidavit. Same is granted. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Respondent Nos. 2 to 5 have been served but there is no appearance on their behalf. Notice in respect to Respondent No. 6. Is stated to have been in transit. Presence of Respondent No. 2 to 6 is awaited.

List the matter for admission (after notice) on **19th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc